

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

25.08.2011

OA No. 359/2011

Mr. Dayanand Sharma, Counsel for applicant.

The case of the applicant is that her husband died while in service on 25.11.2005. The applicant made a representation dated 19.12.2005 for providing her appointment on compassionate ground, which has not been responded by the respondents. She made another representation dated 21.12.2005 but of no avail. Ultimately no option was left to the applicant other than to serve a notice for demand of justice dated 09.03.2011 (Annexure A/6) but the same too has not been decided so far. Therefore, the present OA has been preferred by the applicant.

Having considered the submission made by the learned counsel for the applicant, I deem it proper to direct the respondents to consider the applicant's notice for demand of justice dated 09.03.2011 expeditiously and in any case not later than a period of three months from the date of receipt of a copy of this order. If any adverse order is passed against the applicant, she is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

K. S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

AHQ

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No - 1311
26/8/11